

(2017) 03 PAT CK 0079

In the Patna High Court

Case No : 854 of 2014

Chaturbhuj Choudhary

APPELLANT

Vs

The State of Bihar

RESPONDENT

Date of Decision : 24-03-2017

Acts Referred:

Citation : (2017) 03 PAT CK 0079

Hon'ble Judges : Ajay Kumar Tripathi, Nilu Agrawal

Bench : DIVISION BENCH

Advocate : Sanjay Kumar Singh, ?Prabhakar Jha, ?Shankar Kr. Thakur

Final Decision : Dismissed

Judgement

1. Heard counsel for the appellant and counsel for the State.
2. The writ application of the petitioner was disposed of vide order dated 07.01.2014 by the learned single Judge, who refused to give any direction for grant of promotion to the appellant on the post of Headmaster with effect from 2007, i.e. the so-called date when he became eligible.
3. The learned single Judge has categorically noted the extract of the counter affidavit especially in paragraph 5 and 6 and from the reading of the same it is evident that when the case of promotion of the petitioner was taken up in the year 2006, the promotion was granted to the general category candidates whose serial number was 400. Petitioner stood much below at serial number

1034. Thereafter he superannuated on 31.08.2010. If the juniors have been granted promotion on 07.12.2010, the petitioner cannot make a grievance that after his retirement juniors have been granted promotion and this exercise should have been done and completed before his superannuation.

4. The order of the learned single Judge does not require to be interfered with. Appeal is dismissed.